

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 08/(MAH)/2017
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Master Voss International Projects Pvt. Ltd.
V/s.
M/s. HDO Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
8	SANTANA CHANDRALEKHAR	ADVOCATE	

Order

CP No.08 /I&BP/CLB/MB/MAH/2017

Petitioner Counsel having requested for withdrawal of this Company Petition with a liberty to file fresh Petition on the same facts and on the same cause of action, this Company Petition is hereby dismissed with liberty as sought by the Petitioner Counsel.

Accordingly, this Petition is dismissed as withdrawn with liberty as mentioned above.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)